

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 389 of 2012

(Arising out of Order-in-Appeal No. 13/HAL/2012 dated 19.03.2012 passed by Commissioner of Central Excise (Appeals), Kolkata.)

M/s Ramco Industries Ltd.,

Cement Unit, Dewanmaro Ayama PO- Hatiara, Kharagpur, Midnapur West Bengal-721301.

..Appellant

VERSUS

Commissioner of CGST & CX, Haldia,

169, A.J.C. Bose, Road, Bamboo Villa, 4th Floor,
Kolkata-700014.

...Respondent

..

APPEARANCE :

None, for the Appellant

Shri S. Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. K. ANPAZHAKAN MEMBER (TECHNICAL)

FINAL ORDER No. 75842/2023

DATE OF HEARING : 26.06.2023

DATE OF DECISION : 26.06.2023

PER BENCH :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Sd/-

(K. Anpazhakan)
Member (Technical)

T.K.